CORRIGENDUM TO PUBLIC ANNOUNCEMENT
For the attention of the Shareholders of
PARSOLI CORPORATION LIMITED (PCL)
(Registered Office 121 / 122 2nd Floor, Ashoka Complex L.T. Marg, Mumbai- 400 001
Telefax: 022 55721967 Email : corporation@parsoli.com

In continuation to the Public announcement issued by Aryaman Financial Services Limited, on June 14, 2005., on behalf of Mr. Zafar Sareshwala and Mr. Habibullah Akudi. (Acquirers), pursuant to **Regulation 10 and 12** and other provisions of Chapter III of and in compliance with the Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (SAST) Regulations 1997 and subsequent amendments thereto (the "Regulations"), the following revisions /additions as given herein under have been made:

Under the Heading " The Offer"
Point 2 (a) should be read as under **, t**he Acquirer along with other Promoters and Persons acting in concert are presently holding 1,18,37,205 equity shares representing 87.59% of the paid up capital of the target company. The Acquirers are now making an open offer to the public shareholders of PCL to acquire 16,77,695 equity shares representing 12.41% of the present paid up capital of PCL as per SEBI Takeover Regulations at a price of Rs. 13.2 /- per share (Offer price Rs. 12/- and interest of Rs. 1.2/- per share.) The offer price of Rs. 13.20 per share includes interest of Re. 1.2/- calculated @ 10% for the period of 11 months (i.e. from 27th November 2004 to 25th October 2005). This period is the difference between the last date of payment of consideration to the shareholders if the Public announcement was released within four days of the date on which agreement for the acquisition of shares was entered i.e. 27th July 2004 and the actual date of payment of consideration under this offer i.e. 25th October 2005.

In Point 2 (d) the offer price should be read as Rs. 13.2/- (offer price 12/- + Interest 1.2/-) and in Sub Point (iii) of Point 2(d) the following should be read as
Other financial parameters based on the audited results as on 30.09.2004 such as book value Rs. 12.00 per share[Book Value = (Share Capital + Reserves – Misc. Exp) / total no. of shares issued]. EPS Rs. 0.47 per share [EPS = PAT / total no. of shares issued] and Return on Networth 3.89% [Return on Networth + PAT / +(Share Capital + Reserves – Misc. exp.)]

Under the heading " Information of the Target Company" in Point 4 (f) the following should be added
The company had received a letter (No. List/sdm/rk/pdk/2005), dated March 1, 2005 from BSE, wherein they have advised the company to take necessary steps to comply with the takeover regulations by making the Open Offer to the Shareholders of PCL.. The company is complying with the SEBI (SAST) Regulations. The Listing application will be considered by the exchange, after the said Open offer is completed.

Under the heading "Information of the Target Company" in Point 4 (i) the following should be added
For the non compliances of Regulation 8 of SEBI (SAST) Regulations for the years 2003 –2004, SEBI may initiate suitable action at a later stage.

Under the heading "Financial Arrangements"
In Point no. 8(b) the maximum consideration (including interest) payable by the acquirer in case of full acceptance of offer should be read as Rs. 221.46 Lacs (Rs. Two Crores Twenty One Lacs and Fourty Six Thousand only). And the acquirers have deposited an amount of Rs. 55.38 Lacs (Rs. Fifty Five Lacs Thirty Eight Thousand only) towards the escrow account with HDFC Bank Ltd., Mithakali Branch, Navarangpura, Ahmedabad.

Under the heading " Other terms of the Offer" Point No 9 (o) and at all relevant places, regarding "Schedule of activities pertaining to the offer", the dates mentioned have been revised and shall be read as under :

Date by which Letter of Offer to be posted to the Shareholders	September 20, 2005 (Tuesday)
Date of Opening of the Offer	September 22, 2005 (Thursday)
Last date for revising the offer price/ Number of shares	September 28, 2005 (Wednesday)
Last date for withdrawal of acceptance by the shareholders	October 5, 2005 (Wednesday)
Date of Closure of the Offer.	October 11, 2005 (Tuesday)
Date of communicating the rejection / acceptance and payment of consideration for the acquired shares	October 25, 2005 (Tuesday)

Issued by: MANAGER TO THE OFFER **Aryaman Financial Services Limited**, 208, Maker Chamber V, 2nd Flr., Nariman Point, Mumbai-400021. Tel: (022) 22845716/22826464 Fax: 22883134 Email: afsl@vsnl.com Contact Person: Mr. Prasanna Chandwaskar	**REGISTRAR TO THE OFFER** **Intime Spectrum Registry Limited** C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup(W), Mumbai- 400 078 Tel: No. (022) 55555326 Fax: No. 55555353 Email: isrl@intimespectrum.com

On Behalf of the Acquirers:

Mr.Zafar Yunus Sareshwala	22, Northfield Road, Dewsbury, WF 13 2 JX UK Tel: 019 24437471 Fax No: 01924488262
Mr. Habibullah Akudi	2, Hope Street, Dewsbury, WF 13 2BT – U.K Tel: 019 24469470 Fax : 019 24488262

Place**:** Mumbai Date: 20th September 2005